

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 126

**IA(I.B.C)/716 (CH)2024, IA(I.B.C)/ 648(CH) 2022, IA(I.B.C)/ 647(CH) 2022,
IA(I.B.C)/ 649(CH) 2022, CONT.A. (IBC)/ 1(CH) 2023, IA(I.B.C)/ 589(CH) 2021,
IA(I.B.C)/ 1084(CH) 2024, IA(I.B.C)/ 1088(CH) 2024, IA(I.B.C)/ 1092(CH) 2024**

**CP(IB) No. 174/Chd/Chd/2018
(Admitted)**

IN THE MATTER OF:-

Small Industries Development Bank of
India

...Petitioner

Versus

International Mega Food Park Ltd.

...Respondent

**Under Section: 7, 60(5), Sec 43(1) r/w Sec 44 (1), 49(2), 424, 66(1), R 48(2), IBC
2016**

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 18.07.2024.

Tanvi
16.05.2024

Sd/-
Court Officer